

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

CA No. 70/2024, 78/2024
And
CP No. 9/Chd/Pb/2024

IN THE MATTER OF:

Satwant Singh

...Petitioner

Vs.

Pure Drink Ltd & Ors

...Respondent

Under Section: 241 & 242, CA 2013, R 11 NCLT

Order delivered on 09.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner :
And applicant in IA 78/2024
And Respondent in IA 70/2024

Mr. Anand Chhibbar, Senior Advocate
Mr. Vaibhav Sahni, Advocate
Ms. Swati Vashisth, PCA
Mr. Arsh Singh, Advocate
Mr. Utkarsh Khatana, Advocate
Ms. Radhika, Advocate

For the Respondent No.1:
And applicant in IA 70/2024
And Respondent in IA 78/2024

Mr. Aashish Chopra, Senior Advocate
Ms. Nitika Sharma, Advocate

For the Respondent Nos.:
2 to 4

Ms. Rupa Pathania, Advocate

For the Respondent No. 5:

Mr. Tarang Gupta, Advocate

For Respondent Nos.:
6, 11, 18 & 19

Mr. Amit Agrawal, Advocate

For the Respondent Nos.: Mr. Amit Jit Narang, Advocate
12, 13 & 15 Ms. Manpreet Kaur, Advocate

For the Respondent
Nos. 16 & 17 : Mr. Yashpal Sharma, Advocate

ORDER

CA No. 70/2024, 78/2024

Issue notice of these application to the respondents. Mr. Anand Chhibbar, Senior Advocate accepts notice of CA No. 70/2024. Similarly, Mr. Ashish Chopra, Senior Advocate accepts notice of CA No. 78/2024.

Reply, if any, be filed by the respondents in both the applications within one week with a copy in advance to the counsel opposite. List the matter on 24.04.2024 at 12:00 noon.

CP No. 9/Chd/Pb/2024

Reply is filed on behalf of Respondent No. 1 Company vide Diary No. 697/3 dated 18.03.202. The same is taken on record. Remaining respondents have not filed reply despite opportunity given. They are directed to do the needful within three days with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two days thereafter with a copy in advance to the counsel opposite. Arguments on maintainability of petition and interim relief would be heard. List the matter on 24.04.2024 at 12:00 noon.

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(L. N. GUPTA)
MEMBER (T)

SM

-sd-

(HARNAM SINGH THAKUR)
MEMBER (J)